



2026:AHC:48114

HIGH COURT OF JUDICATURE AT ALLAHABAD

WRIT - A No. - 3282 of 2026

Prem Kumar

.....Petitioner(s)

Versus

Union Of India And 4 Others

.....Respondent(s)

Counsel for Petitioner(s)	:	Amit Kumar Malviya
Counsel for Respondent(s)	:	A.S.G.I.

Court No. - 33

HON'BLE VIKAS BUDHWAR, J.

1. Heard Sri Amit Kumar Malviya, learned counsel for the writ petitioner and Anurag Sharma (A/A 0999/2012), learned counsel for the respondents.
2. A preliminary objection has been raised by the learned counsel for the respondents that this Court may not have territorial jurisdiction to entertain the writ petition, particularly, when the dismissal order came to be passed in Assam and appellate order came to be passed in Chandigarh.
3. Confronted with the same, the writ petitioner seeks to withdraw the present writ petition while preferring appropriate proceedings before the Court having jurisdiction.
4. Accordingly, in view of the law laid down by this Court in ***Rajendra Kumar Mishra Vs. Union of India (2005) 1 UPLBEC 108***. Interference is declined, the writ petition stands **disposed of** leaving it open to the writ petitioner to approach the Court have territorial jurisdiction over the matter.

March 10, 2026

Ashu

(Vikas Budhwar,J.)